

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
CP(CAA)/24/ND/2021

IN THE MATTER OF:

Tagus Realtech Pvt Ltd And Yule Propbuild ... Applicant
Pvt Ltd

Under Section 230-232

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Viplav Goel, Proxy Counsel
For the Respondent :
For the RD : Ms. Jyoti Khurana, Mr. Akash Sharma,
Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Viplav Goel, Proxy Counsel on behalf of the Applicant is present through VC. Proxy Counsel on behalf of the ROC is present physically. No representation on behalf of the Income Tax Department as well as OL. Proxy Counsel on behalf of the Applicant has submitted that the arguing Counsels is not available today and seeks sometime to file rejoinder to the RD's report. Two weeks' time is granted. Let this matter be posted to **28.05.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)